

आयकर अपीलिय अधिकरण

मुंबई पीठ " डी"

श्री विकास अवस्थी, न्यायिक सदस्य के समक्ष एवं

श्री अमरजीत सिंह, लेखा सदस्य के समक्ष

IN THE INCOME TAX APPELLATE TRIBUNAL

MUMBAI BENCH "D", MUMBAI

BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER &

SHRI AMARJIT SINGH, ACCOUNTANT MEMBER.

आअसं. 4460/मुं/2018 (नि.व.2010-11)

ITA NO. 4460/MUM/2018 (A.Y.2010-11)

M/s. Rama Newsprint & Papers Ltd.

(Now known as 'Shree Rama Newsprint Ltd.)

2nd Floor, Shreeniwas House, Hazarimal Somani Marg,

Fort, Mumbai -400 001.

PAN: AAACR-2499-H

: अपीलार्थी/ **Appellant**

बनाम/ Vs.

The ACIT, Cir.3(3),

6th Floor, Aaykar Bhavan,

M.K.Road, Mumbai 400 020

: प्रत्यर्थी/ Respondent

Assessee by : None

Revenue by : Shri Pankaj Kumar ,Sr.AR-CIT

सुनवाई की तारीख/
Date of Hearing : 09/12/2021

घोषणा की तारीख /
Date of Pronouncement : 09/12/2021

आदेश/ ORDER

PER VIKAS AWASTHY, JM:

This appeal by the assessee is directed against the order of Commissioner of Income Tax(Appeals)-8 Mumbai [in short 'the CIT(A)'] dated 17/04/2018 for the Assessment Year 2010-11.

2. A perusal of the appeal file shows that this appeal was filed in July 2018. The appeal was listed for hearing for the first time on 04/09/2019. The notice was issued to the assessee/appellant through RPAD on the address mentioned in Form-36. Thereafter, repeated notices were sent to the assessee through RPAD on the address furnished by the assessee. Despite repeated notices none appeared to represent the assessee nor any letter seeking adjournment on any of the dates of hearing was ever received. It seems that the assessee is not keen to prosecute the appeal, hence, this appeal is taken up for hearing with the assistance of Id. Departmental Representative and the material available on record.

3. Shri Pankaj Kumar representing the Department vehemently defended the impugned order and prayed for dismissing the appeal.

4. We have heard the submissions made by Id. Departmental Representative and have examined the orders of authorities below. In the absence of any material controverting the findings of First Appellate Authority, we see no reason to interfere with the impugned order. Hence, the impugned order is upheld and appeal by the assessee is dismissed.

5. In the result, appeal by the assessee is dismissed.

Order pronounced in the open Court on Thursday the 9th day of December, 2021.

Sd/-

(AMARJIT SINGH)

लेखा सदस्य/ACCOUNTANT MEMBER

मुंबई/ Mumbai, दिनांक/Dated: 09/12/2021

Vm, Sr. PS(O/S)

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य/JUDICIAL MEMBER

प्रतिलिपि अग्रेषितCopy of the Order forwarded to :

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. आयकर आयुक्त(अ)/ The CIT(A)-
4. आयकर आयुक्त CIT
5. विभागीय प्रतिनिधि, आय.अपी.अधि., मुंबई/DR, ITAT,
Mumbai
6. गार्ड फाइल/Guard file.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai